



2026:AHC:21906

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 383 of 2026

Rampati Yadav

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shakeel Ahmad Azmi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.

2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"(i) Issue a writ, order or direction in the nature of Mandamus commanding and directing to respondents No.2 the settlement consolidation officer Sadar, Azamgarh decide the appeal No.608/2096 of 2024 Rampati Yadav Vs. State of U.P and others as within stipulated period and time bound (Annexure No.5) of the writ petition."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **six months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

February 2, 2026
vkg

(Dinesh Pathak,J.)